

NOTICE

In partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect from 20th August 2018 (Partially modified on 27th August 2018, 17th September 2018 and 24th September 2018), it is hereby notified for the information of Advocates and parties appearing in person that **the Honourable the Acting Chief Justice** is pleased to approve following partial modification with effect from **Monday, 1st October 2018:**

<p>The Hon'ble Shri Justice S. S. KEMKAR AND The Hon'ble Shri Justice SARANG V. KOTWAL</p> <p>(Court Room No. 21)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Civil Writ Petitions for admission, hearing and order matters therein:-</p> <p>i) relating to the Municipal Council, Zilla Parishad, Nagar Panchayats and Gram Panchayat including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to M.R.T.P concerning above mentioned areas.</p> <p>ii) Relating to Maharashtra Regional Town Planning Act other than those assigned to Court No.1.</p> <p>(B) All civil writ petitions and Public Interest Litigations relating to Environmental issues except writ petitions assigned to Court No.3.</p> <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Civil Writ Petitions for admission, hearing and order matters therein:-</p> <p>i) Relating to Maharashtra Regional Town Planning Act other than those assigned to Court No.1.</p> <p>(B) All civil writ petitions and Public Interest Litigations relating to Environmental issues except writ petitions assigned to Court No.3.</p>
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<p>The Hon'ble Shri Justice B. R. GAVAI AND The Hon'ble Shri Justice M.S.KARNIK</p> <p>(Court Room No. 43)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Civil Writ Petitions and Public Interest Litigations relating to Education.</p> <p>(B) Civil Writ Petitions relating to Educational Institutions (by or against), including Caste Scrutiny Matters relating thereto (excluding Service matters of non teaching staff).</p> <p>(C) Civil Writ Petitions and Public Interest Litigation of even years not assigned to Other Courts.</p> <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Civil Writ Petitions and Public Interest Litigations relating to Education.</p> <p>(B) Civil Writ Petitions relating to Educational Institutions (by or against), including Caste Scrutiny Matters relating thereto (excluding Service matters of non teaching staff).</p> <p>(C) Civil Writ Petitions and Public Interest Litigation of even years not assigned to Other Courts.</p>
<p>The Hon'ble Shri Justice RANJIT MORE AND The Hon'ble Smt. Justice BHARATI H. DANGRE</p> <p>(Court Room No. 40)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Criminal Public Interest Litigations not assigned to other Courts.</p> <p>(B) All Criminal Writ Petitions / Applications for quashing of FIR, C.R., Charge sheet, Complaints.</p> <p>(C) Criminal Confirmation Cases with connected Appeals.</p> <p>(D) All Conviction Appeals through Jail irrespective of years and Applications therein.</p> <p>(E) Writ Petitions relating to furlough, Parole, Remission and Commutation of Sentence.</p>

	<p>(F) All Preventive Detention matters.</p> <p>(G) Habeas Corpus matters and Criminal References</p> <p>(H) All other criminal work not assigned to other Courts.</p> <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Criminal Public Interest Litigations not assigned to other Courts.</p>
<p>The Hon'ble Shri. Justice R.M. SAVANT AND The Hon'ble Shri. Justice N.W. SAMBRE (Court Room No. 3)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>All Civil Writ Petitions for admission, hearing and order matters therein :</p> <p>A) Relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Pachayats etc.) including caste claims relating thereto except those assigned to Court No.5.</p> <p>B) Relating to APMC Act including Election matters and Caste Scrutiny matters pertaining to Elections.</p> <p>C) Civil Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers.</p> <p>D) All Civil Writ Petitions and Public Interest Litigations of Odd years not assigned to other Courts.</p> <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>All Civil Writ Petitions for admission, hearing and order matters therein :</p> <p>A) Relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Pachayats etc.) including caste claims relating thereto except those assigned to Court No.5.</p> <p>B) Relating to APMC Act including Election matters and Caste Scrutiny matters pertaining to Elections.</p>

	<p>C) Civil Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers.</p> <p>D) All Civil Writ Petitions and Public Interest Litigations of Odd years not assigned to other Courts.</p>
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NOTE

The urgent mentioning and placing of the matters pertaining to Division Bench presided over by the **Hon'ble Shri. Justice S.C. Dharmadhikari** is allowed before the Division Bench presided over by **Hon'ble Shri Justice B. R. Gavai and vice versa.**

Dated 28th September 2018

By order

Sd/-
(A.M.Chandekar)
Prothonotary and Sr. Master,
High Court, O.S. Bombay

Sd/-
(Ajit N. Mare)
Registrar (Judl-I)
High Court, A.S. Bombay